

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**Allahabad, this the 25th day of **September**, 2019

Present :

Hon'ble Mr. Rakesh Sagar Jain, Member-JOriginal Application No.330/00440/2019

Om Prakash Prajapati

.....**Applicant.****VERSUS**

Union of India and ors.

..... **Respondents.**

Advocate for the applicant :None

Advocate for the respondents :Shri D.S. Shukla
Shri S.K. Mishra**ORDER****By Hon'ble Mr. Rakesh Sagar Jain, Member-J :**

List revised. None present for the applicant. Shri D.S. Shukla, counsel for respondent No.1 and Shri S.K. Mishra, counsel for the respondent No.2 and 3 are present.

2. Even on the last occasion i.e. on 03.05.2019 and 10.05.2019, no one was present on behalf of the applicant. Today also none is present on behalf of the applicant to pursue the restoration application. It appears that the applicant has lost interest in pursuing the matter. Accordingly, the restoration application No.2032 of 2019 along with delay condonation Application No.2031 of 2019 is dismissed in default and for non prosecution.

Member-J

RKM/